

Tribunal to review the
case of dismissed Gov-
ernment Employees

Melkote, Dr.
Mishra, Shri Bibhuti
Morarka, Shri
Nallakoya, Shri
Narayanan, Shri
Nayar, Dr. Sushila
Nehru, Shrimati Uma
Onkar Lal, Shri
Oza, Shri
Pandey, Shri K.N.
Panna Lal, Shri
Patel, Shrimati Maniben
Pillai, Shri Thanu
Prabhakar, Shri Naval
Rakhmaji, Shri

Ramaswami, Shri S.V.
Ramaswamy, Shri K.S.
Rane, Shri
Ranga, Shri
Rao, Shri E.M.
Rao, Shri Hanumanth
Roy, Shri Bishwanath
Rungta, Suresh, Shri
Sahodrasabai, Shrimati
Sahu, Shri Rameshwar
Samantha, Shri S.C.
Samant, Nihal, Dr.
Saryabhamma Devi, Shrimati
Selku, Shri
Sen, Shri P.G.

Shah, Shrimati Jayaben
Sharma, Shri D.C.
Sharma, Shri R.C.
Shukla, Shri V.C.
Siddhesh, Shri
Singh, Shri D.N.
Singh, Shri H.P.
Sinha, Shri Satya Narayan
Sonawane, Shri
Subbarayan, Dr. P.
Sultan, Shrimati Mairnoona
Thirumala Rao, Shri
Tiwari, Shri Babu Lal
Upadhyay, Pandit Munishwar Dut
Varma, Shri B.B.

The Resolution was negatived.

**RESOLUTION RE APPOINTMENT
OF A TRIBUNAL TO REVIEW
THE CASE OF DISMISSED GOV-
ERNMENT EMPLOYEES**

Mr. Deputy-Speaker: Shrimati Parvathi Krishnan to move the Resolution.

Shri Tangamani (Madurai): There are certain amendments to the Resolution.

Mr. Deputy-Speaker: Should they be taken before the Resolution is moved?

Shri Tangamani: I want to know whether these amendments will be taken as moved.

Mr. Deputy-Speaker: Unless the Resolution is moved, they cannot be considered now.

Shrimati Parvathi Krishnan (Coimbatore): I beg to move:

"This House is of opinion that a special Tribunal consisting of a High Court Judge as Chairman and two members representing the Government and the workers should be appointed to review the cases of employees whose services were terminated or who were dismissed or who are under indefinite suspension under the Central Civil Services (Safe guarding of National Security) Rules, 1953, 'Government Servants Conduct Rules and Rule 1708 of Indian Railways Establishment Code."

The rules that are referred to in this Resolution were promulgated as far back as 1949 by the then Governor General Shri C. Rajagopalachari under the Government of India Act, 1935. Since then, our Constitution has come into force and yet those rules continue as they stood with a few amendments which, according to the hon. Minister Shri Datar, when he spoke on an earlier occasion, were intended to bring them up-to-date. A very strange phrase he used because, in these amendments that have been brought about, the procedure of bringing up-to-date by the ruling party, with its announced goal of a socialist system of society, seems to have been one of decreasing one by one whatever few rights there were with the workers in Government service.

This question of the rules and the necessity and the need to amend the rules and change them so that they are in keeping with the Constitution and with the avowed ambition of our people, has been debated more than once on the floor of this House. Therefore, there will be many who will be asking, particularly Members from the Treasury Benches, what is it that is new that you are asking for today and why is it that this Resolution is being brought forward.

The difference is this. The earlier resolutions referred to the amending

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of these rules which we considered very necessary and very urgent. This Resolution deals specifically with those cases of suspension or dismissal or termination of service under those rules and deals specifically with the demand that these cases should be taken up and should be gone into by a competent and impartial authority, and should be disposed of in the shortest possible time.

Shri Rane (Buldana): It was decided that the House should adjourn at 5.30.

Mr. Deputy-Speaker: Who decided? The House has to decide.

Shrimati Parvathi Krishnan: There was no such decision.

Mr. Deputy-Speaker: I find that there is some keenness on the part of hon. Members to attend the Ashoka Hotel party. If that is really the

pleasure of the House, I have no objection to adjourn the House. Is that the pleasure of the House?

Hon. Members: Yes.

Shrimati Parvathi Krishnan: Am I to understand that my Resolution will be....

Mr. Deputy-Speaker: This Resolution is part-discussed. It will be taken up in the next session.

Shrimati Parvathi Krishnan: Then, all right.

Shri Tangamani: What happens to the amendments?

Mr. Deputy-Speaker: What can I say about the amendments when the Resolution has not yet been moved?

17-39 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday the 13th September, 1957.